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Central Administrative Tribunal, Allahabad Bench

Allahabad this the 1st day of Feb. 1996

Original application no. 504 of 1992

Hon'ble Mr. S. Dayal, A.M.

S.S. Hasan son of W.H. Rizvi,  
presently working as Carpet Training Officer,  
Carpet weaving training centre, Kasari Allahabad  
under Assistant Director, Service Centre,  
Allahabad. - - - - - Applicant

C/A

VERSUS

1. Union of India through Secretary,  
Ministry of Textiles, Udyog Bhawan, New Delhi.
2. The Development Commissioner (Handicrafts),  
West Block-7, ~~R.K.~~ Puram R.K. Puram, New Delhi.
3. Assistant Development Commissioner (Handicrafts)  
West block-7, R.K. Puram, New Delhi.
4. The Director, Central Region office,  
46/3 Gokhale Marg Vihar Marg,  
U. P., Lucknow.
5. Assistant Director, Service Centre, Allahabad  
Office of Director Central Service.

- - - - - Respondents

C/A A. Sthanikar.

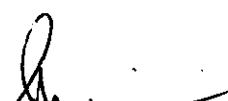
ORDER (Oral)

By Hon'ble Mr S.Dayal, Member-A

None for the applicant. Shri A.Sthalkar for the respondents.

2. At the outset Shri A.Sthalkar mentioned that he had moved a miscellaneous application on 23.3.1995 which was moved after service on the learned counsel for the applicant to the effect that the application has been infructuous because the petitioner challenged the order of transfer dated 26.3.1993, while he was transferred by issuing letter dated 4.5.1994 to the applicant, who had taken over charge on 10.5.1994 at New Delhi.

3. Learned counsel for the respondents also mentioned that he had informed Sri N.L.Srivastava learned counsel for the applicant regarding hearing of the misc. application today, but the learned counsel has chosen to remain absent. I find from the O.S. dated 9.9.1992 that an interim order passed in this case was not extended by order dated 4.9.1992 and that charge of frequent transfer made in the application filed by the applicant was not correct. All these facts show that application has become infructuous and dismissed as infructuous.

  
Administrative Member.

Siddiqui